

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-04-2024 AT 10:30 AM**

**CP(IB) No.203/7/HDB/2022**

**AND**

**IA (IBC) 513, 698, 699/2024 & IA (IBC) (Liquidation) 6/2024 in  
CP(IB) No.203/7/HDB/2022**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

Gati Infrastructure Bhasmey Power Private Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 513/2024**

Learned Counsel Mr Milan Negi, for Resolution Professional present through Video Conference.

Heard the learned counsel for the applicant. None appeared for the respondent while giving liberty to both sides to file brief written submissions not extending 5 pages within 10 days. **For orders on 05.06.2024.**

**IA (IBC) 698/2024**

Learned Counsel Mr Milan Negi, for Resolution Professional present through Video Conference.

For consideration of issuance of notice, call on 05.06.2024.

**IA (IBC) 699/2024**

Learned Counsel Mr Milan Negi, for Resolution Professional present through Video Conference.

This is an application seeking for exclusion of CIRP period by 225 days.

Learned counsel submits that he would seek extension of time, by filing separate petition rather than exclusion of CIRP period, hence, without a prejudice to the contentions he may be permitted to withdraw this application with a liberty to file a fresh application seeking for extension of CIRP period. Liberty granted and fresh application can be filed within three days. Accordingly, **this application is disposed of as withdrawn.**

**IA (IBC) (Liquidation) 6/2024**

In the light of the earlier application filed, **this application is dismissed as withdrawn.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**